

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.82 of 2021

Sanjay Kumar Mahto Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

Order No.03 Dated- 10.09.2021

The record is put up today as the report is received from the Additional Sessions Judge-I-cum-Special Judge, POCSO Act, Giridih, wherein it has been intimated that the charge has been framed on 08.04.2021 but no witnesses has been examined till date and the learned Judge prayed for extension of time to conclude the trial. The explanation furnished by Mr. Ram Babu Gupta, Additional Sessions Judge-I-cum-Special Judge, POCSO Act, Giridih is not satisfactory.

Mr. Ram Babu Gupta, Additional Sessions Judge-I-cum-Special Judge, POCSO Act, Giridih is directed to submit a report enclosing therewith the copies of the service report of notice/summon issued to each of the witnesses cited in the charge sheet of this case and if the summons have not been served upon the witnesses then he must state as to what steps have been taken by him and in case the summons/notices issued to the witnesses have been served upon them but they did not turn up for their examination in court, then he must intimate as to what steps he has taken for ensuring their attendances to be examined as witnesses in the trial.

In view of the said report, three months' extension is allowed to the learned trial court from the date of receipt of copy of this order to conclude the trial.

The report must be submitted within four weeks.

List this case after receipt of the report.

(Anil Kumar Choudhary, J.)